

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 791/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)



SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES: Betul Oil Limited
V/s.
Ruchi Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1.	Hemant Silli	Adv- for Criminal appeal	
2.	Ms Shweta Pathan	Counsel i/g Akhilashwar Sharma	

ORDER

TCP No.791 / I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel as stated that by oversight the details of the Operational Creditor have not been incorporated in the form file, at her request, the Petitioner is given liberty to correct the deficiency in the form filed and file the corrected form on 9.11.2017.

Sd / -

V. NALLASENAPATHY
Member(Technical)

Sd / -

B. S. V. PRAKASH KUMAR
Member (Judicial)